

# **Central Administrative Tribunal Principal Bench**

**OA No.4377/2010  
MA No.3302/2010**

New Delhi, this the 16<sup>th</sup> day of October, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Ms. Aradhana Johri, Member (A)**

1. Sh. Rakesh Ranjan, Assistant Engineer  
National Water Development Agency,  
H/o Sri Sanjay Kumar, J.K. Kutir,  
North Patel Nagar, Gokul Path,  
Patna-23
2. Ms. Jaswinder Kaur, Assistant Engineer  
National Water Development Agency,  
299-C(Regal), Shipra Suncity,  
Indirapuram, Ghaziabad.
3. Sh. Bijender Singh, Assistant Engineer  
National Water Development Agency,  
R/o 189/1/1, Fifth Floor,  
Vangur Avenue, Block- B, Rasangali,  
Kolkata-85.
4. Sh. S.Suresh, Assistant Engineer  
National Water Development Agency,  
R/O RZ-54A, Chandan Colony,  
Saidullajab, New Delhi-30

.. Applicants

(By Advocate: Shri M.K.Bhardwaj)

## Versus

## Union of India Through

1. The Secretary, Ministry of Water Resources, Shram Shakti Bhawan, New Delhi.
2. The Secretary, Department of Expenditure, Ministry of Finance, South Block, New Delhi.
3. The Director General

National Water Development Agency,  
18-20, Community Centre,  
Saket, New Delhi. ..Respondents

(By Advocate: Shri Hanu Bhaskar)

**ORDER (ORAL)**

**Justice L. Narasimha Reddy:-**

**MA No.3302/2010**

MA for joining together is allowed.

**OA No.4377/2010**

2. This OA is filed challenging the order dated 01.12.2009 passed by the respondents herein, i.e., National Water Development Agency. It is in relation to the fixation of pay scale for certain posts. The OA was adjourned *sine die* through an order dated 08.08.2016.

3. We heard Shri M.K. Bhardwaj, learned counsel for the applicant and Shri Hanu Bhaskar, learned counsel for the respondents.

4. From perusal of the Order dated 08.08.2016, it is evident that the applicants were claiming the same relief as the one claimed by the petitioner in WP(C) No.8740/2014 in the file of the Hon'ble Delhi High Court. The Writ Petition was allowed and the matter is now pending before the Hon'ble Supreme Court in SLP

No.7365/2015 which, by all means, may have been numbered as a Civil Appeal by this time.

5. We dispose of the OA directing the respondents to extend the same relief or direction to the applicants herein as may be directed by Hon'ble Supreme Court in the SLP No.7365/2015. In case the respondents do not extend the relief on their own accord, we leave it open to the applicants to make representations in this behalf duly enclosing the relevant documents. There shall be no order as to costs.

**(Aradhana Johri) (Justice L. Narasimha Reddy)**  
**Member(A) Chairman**

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